

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.6027/2020
(S.W.P. No.865/2004)

Thursday, this the 4th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Inder Jeet aged 32 years
s/o Shri A R Bhagat
r/o House No.1, Lane No.8,
Hazuri Bagh, Behri Talab Tillo, Jammu

.. Applicant
(Ms. Veena Gupta, Advocate)

Versus

1. State of J & K through its Chief Secretary
New Sectt. Jammu
2. Principal Secretary to Govt. of J & K
General Administrative Department
New Sectt. Jammu
3. Commissioner Secretary to Govt.
Revenue Department, J & K Govt.
New Sectt. Jammu

.. Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Ms. Veena Gupta, learned counsel for applicant sought permission of the Tribunal to withdraw the T.A. in view of the

subsequent developments that have taken place during the pendency of the matter.

2. Permission is accorded and the T.A. is accordingly dismissed as withdrawn.

There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 4, 2021
/dkm/sd/sunil/jyoti/